

THE MINISTER FOR RAILWAYS AND TRANSPORT (SHRI LAL BAHADUR) : (a) A statement showing the composition of the Governing Body is laid on the Table of the House.

(b) Yes.

(c) As will be seen from the statement laid on the Table of the House, the Dufferin Old Cadets' Association has a representative on the Governing Body. They were given this representation last year when the Committee was last reconstituted.

*Statement skewing the composition of the Governing Body of the Training Ship "Puffin"*

*Chairman*

The Hon'ble Minister for Transport  
(*ex-officio*).

*Members*

The Director General of Shipping  
(*ex-officio*).

The Vice-Chancellor of the Bombay University (*ex-officio*).

One representative each of Madras and West Bengal States.

One person to represent the other maritime States.

One person (an M. P.) to represent the non-maritime States.

One representative of the Federation of Indian Chambers of Commerce and Industry.

One representative of the Associated Chambers of Commerce of India.

Two representatives of the Indian National Steamship Owners' Association.

One representative of the Dufferin Old Cadets' Association.

One representative of the Bombay Port Trust.

SHRI C. G. K. REDDY : Was this representation given on the Governing Body on the recommendation of the Association, or have Government appointed him merely as an ex-cadet?

SHRI LAL BAHADUR: It came from the Association.

SHRI C. G. K. REDDY : When did the recommendation come?

SHRI LAL BAHADUR : I cannot give the date.

SHRI C. G. K. REDDY : May I know the name of the person?

SHRI LAL BAHADUR: Capt. R. D. Katari.

SHRI C. G. K. REDDY : Is he an officer of the Navy?

SHRI LAL BAHADUR : Yes.

SHRI C. G. K. REDDY : Would it not have been better to have someone from the Merchant Navy inasmuch as "die Dufferin" trains people for the Merchant Navy and not for the Navy proper?

SHRI LAL BAHADUR : It depends on the Association, they can name anyone that they like.

#### MESSAGE FROM THE HOUSE OF THE PEOPLE

(1) THE INDIAN COMPANIES (AMENDMENT) BILL, 1952

(2) THE INDIAN PORTS (AMENDMENT) BILL, 1952

SECRETARY : Sir, I have to report to the Council the following message received from the House of the People signed by the Secretary to the House :

"In accordance with the provisions of Rule 115 of the Rules of Procedure and Conduct of Business in the House of the People, I am directed to enclose herewith a copy of each of the following Bills which were passed by the House at its sitting held on the 17th July 1952 namely : —

(1) The Indian Companies (Amendment) Bill, 1952.

(2) The Indian Ports (Amendment) Bill, 1952."

Sir, I lay a copy of each of these Bills on the Table.

#### ELECTION TO THE CENTRAL ADVISORY BOARD OF ARCHAEOLOGY

MR. CHAIRMAN : Since the final list of candidates for election to the Central Advisory Board of Archaeology was circulated to Members on 19th July 1952, Shri Mahendra Singh Ranawat has withdrawn his candidature from the said election. So Dr. Radha Kumud Mookerji is declared elected to the Central Advisory Board of Archaeology.